

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. 151/2001

New Delhi this the 18th day of April, 2001.

Shri Bhagwati Prasad Srivastava, ...Applicant
(By Advocate: Shri M.L. Sharma)

Vs.

Union of India & Others. ...Respondents

ORDER (In Circulation)

By Shri Govindan S. Tampli, Member(A)

R.A. No. 151/2001 has been filed by Applicant seeking the recall and review of our order dated 16.3.2001, rejecting OA No.658/2001.

2. We have carefully considered the matter. We find that the impugned order has been delivered in open court after hearing the applicant's counsel and considering the merits of the various points raised by him. In the said OA applicant had, after his superannuation, sought the benefit of promotion ordered in November, 1966 which he did not take as he did not desire to move to Sonepat where he was posted on promotion. We had held that the applicant did not have the right to choose his place of posting ~~as~~ promotion as it was in the domain of the administration. Applicant has only reiterated the points already canvassed and rejected in the OA. There is no ground for recall or review of the same.

2. R.A. is accordingly dismissed in circulation.

(Govindan S. Tampli)
Member(A)

(Ashok Agarwal)
Chairman

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